

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:839  
ANSWERED ON:16.07.2014  
WATER POLLUTION BY INDUSTRIES  
Singh Shri Hukum

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the Government has received complaints regarding release of industrial effluents and other toxic materials into water bodies by distilleries and paper mills in the country causing environmental pollution;
- (b) if so, the details thereof, State-wise including Uttar Pradesh and the action taken in this regard;
- (c) the steps proposed to monitor and enforce existing environmental laws;
- (d) whether the Government has formulated any policy to check spreading of diseases due to contamination of water; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)&(b) Yes Sir. The CPCB has received 18 public complaints regarding release of industrial effluent from distilleries during the last two years i.e. 2012 and 2013. Of these 18 complaints, CPCB has forwarded 5 complaints to the concerned State Pollution Control Boards (SPCBs) to investigate the matter and take necessary action. 10 complaints were investigated through the CPCB team, of which 6 units were issued directions under Section 5 of the Environment (Protection) Act, 1986. In case of another 1 complaint, CPCB issued direction under Section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Karnataka State Pollution Control Board to direct the unit to take necessary pollution control measures. In case of 2 more complaints, status report was sent to the concerned based on the available information. The Year wise and State wise details of these public complaints are given at Annexure-I.

The CPCB has received 17 public complaints regarding release of industrial effluent from paper mills during the last two years i.e. 2012 and 2013. Of these 17 complaints, CPCB has forwarded 12 complaints to the concerned SPCBs to investigate the matter and take necessary action. In case of 2 other complaints, the concerned SPCB has already taken necessary action. For 2 more complaints, CPCB has issued directions under Section 5 of the Environment (Protection) Act, 1986 to the concerned industrial units and in another 1 case, CPCB has issued direction under Section 18 (i)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Uttar Pradesh Pollution Control Board to direct the unit to take necessary pollution control measures. The Year wise and State wise details of these public complaints are given at Annexure-I.

(c)to(e) To avoid contamination of water, the government has taken measures to prevent discharge of pollutants including industrial effluent in to the environment which includes formulation of effluent and emission discharge standards for pulp & paper and distilleries. These environmental standards are enforced by the concerned SPCBs through different mechanisms namely, Consent Mechanism, Corporate Responsibility for Environment Protection, Periodic Inspections etc.